BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT), PRINCIPAL BENCH, NEW DELHI

Original Application No. 137 / 2024

IN THE MATTER OF:

VIJAY CHANDEL ...APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH & ORS. ...RESPONDENTS

INDEX

NDOH:-09.04.2025

S. NO.	PARTICULARS	PAGE NO.
1.	COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 6 AS PER THE ORDER AND DIRECTION DATED 14.02.2025 BY THIS HON'BLE TRIBUNAL.	1 – 5
2.	**ANNEXURE R-1.** COPY OF THE AGREEMENT DATED 10.10.2022.	6 – 11
3.	**ANNEXURE R-2.** COPY OF THE ORDER DATED 13.01.2023 AND LETTER DATED 14.01.2023.	12 – 14
4.	**ANNEXURE R-3.** COPY OF THE AFFIDAVIT DATED 16.05.2024 SUBMITTED BY THE	15 – 16

	DEPONENT.	—
5.	VAKALATNAMA.	— 17 —
6.	PROOF OF SERVICE.	— 18 —

RESPONDENT NO. 6

THROUGH

PANKAJ YADAV, ADVOCATE
COUNSEL FOR RESPONDENT No.6
B-13 (LGF), JANGPURA EXTN.
NEW DELHI-110014
(M) 9818992504
EMAIL: dvsandpartners@gmail.com

DATE: 03.04.2025
PLACE: NEW DELHI

(1)

BEFORE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Original Application No. 137 / 2024

IN THE MATTER OF:

VIJAY CHANDEL ...APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH & ORS. ...RESPONDENTS

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 6 AS PER THE ORDER AND DIRECTION DATED 14.02.2025 BY THIS HON'BLE TRIBUNAL.

MOST RESPECTFULLY SHOWETH:-

I, Gurdayal Singh S/o Chhaju Ram, aged about 43 years, R/o Village Kalyanpur, Post office Haripur Sandoli, Tehsil Baddi, District Solan, Himachal Pradesh – 173205, do hereby solemnly affirm and declare as under:-

1. That I am the above-named deponent and I am well conversant with the facts of the case and filing the present counter affidavit on the directions of this Hon'ble Tribunal vide order dated 14.02.2025.

G Singh

The Seal of Oath Commissioner SL. No. 24/2024 RAJ KUMAR RAVI App. by District Court Period 01/05/2024 To 30/04/2026 Patiala House Courts, New Delhi-110001

(2)

2. That the deponent entered into an Agreement dated 10.10.2022 with the owners of Khasra Nos. 466, 468 and 469 namely Dwarka Dass S/o Shri Atma Sakinan, Vipin Kumar S/o Shri Bhangi Sakinan and Gurdeep Singh S/o Shri Bhangi Sakinan for the purpose of mining over their land for a total consideration of Rs. 3,70,000/- (Rupees Three Lac and Seventy Thousand Only) the said agreement was valid up-till 09.10.2024. The copy of the agreement dated 10.10.2022 is annexed herewith as **ANNEXURE R-1**.

3. That the Director of Industries, Geological Wing Government of Himachal Pradesh vide order dated 13.01.2023 has accorded permission in favour of the Deponent 'to sell the raw material generated during the plot development for construction of leveling of land over Khasra Nos. 466, 468 and 469 measuring 13-17 Bighas, falling in Mauza Khol, Tehsil Baddi, District Solan, H.P. The said order dated 13.01.2023 was communicated to the Deponent vide letter dated 14.01.2023 by the Asst. Geologist-cum-Mining Officer, Solan, H.P., whereby the Deponent was permitted to lift / sell the minor mineral i.e. sand and soil to the tune of 49992 M.T. (Sand 29995 M.T. and Soil 19997 M.T.) , generated during the plot development for construction of leveling of land comprising over Khasra Nos. 466, 468 and 469 measuring 13-17 Bighas situated in Mauza Khol, Tehsil Baddi, District Solan, H.P., for the period of 3 months. The copy of the Order dated

G Singh

The Seal of Oath Commissioner
RAVI
Court
To 30/04/2026
Patiala House Courts, New Delhi-110001

(3)

13.01.2023 and Letter dated 14.01.2023 is annexed herewith as **ANNEXURE R-2**.

4. That a joint committee was constituted by this Hon'ble Tribunal vide order dated 19.04.2024. The said join committee submitted a progress report dated 20.05.2024 before this Hon'ble Tribunal wherein at Annexure-8 the above mentioned order dated 13.01.2024 was annexed. The joint committee in the progress report at para 2.2 page 5 has categorically submitted that the photographs which have been provided are not sufficient to prove that mining has been done by Shri Gurdayal Singh in the Sheetalpur area. Further the joint committee in its progress report has stated as under:-

"As per report dated 16.05.2024 submitted by the Mining Officer, Solan, on the basis of complaint received from Sh. Vijay Chandel and Om Sharma frequent inspection are being carried out and compliant were registered against 6 nos tractors, 4 Nos tippers and one poclain in and around the area. Further he has appraised that during recent inspection on dated 07-05-2024 and 08-05-2024 no illegal mining activities were noticed. Further the permission of 49992 MT minor mineral (Sand 29995 MT and Soil 19997 MT) was granted in favour of Sh. Gurdayal for a period of three months 14-01-2023 to 13-04-2023 and he had lifted 20490 MT after paying royalty amounting to Rs. 16,39,200/- and other

Oath Commissioner Sl. No. 34/2024 RAJ KUMAR PAVI Court Petiala House Courts

G Singh

(4)

taxes. The Mining Officer has been requested to provide the detailed reply.

Meanwhile, Sh. Gurdayal submitted an affidavit dated 16-05-2024 that he had not carried out any mining activity in this area and the applicant Vijay Chandel and Om Sharma are blackmailing him. Further the complainant/applicant also submitted an affidavit alleging that Sh. Manjeet Singh, Village Kenduwal is engaged in the activity of illegal mining. In this context, the complaint has been forwarded to the Mining Officer, Solan and the Forest Department to look into the matter".

"Prayer:

The information received from applicant is not sufficient for holding Sh. Gurdayal Singh was engaged in illegal mining activity at the said site……."

Patiala House Court

Under the above background the Deponent has submitted the affidavit dated 16.05.2024 before the joint committee on being summoned by them, stating the true and correct facts that no illegal mining has been ever done by the deponent in the area of Sheetapur road, however, the Deponent was accorded the permission to sell the raw material over Khasra Nos. 466, 468 and 469 measuring 13-17 Bighas situated in Mauza Khol, Tehsil Baddi, District Solan, H.P. The copy of the Affidavit dated 16.05.2024 submitted by the Deponent is annexed herewith as **ANNEXURE R-3**.

G Singh

(5)

5. In light of the above submissions, Respondent No. 6 respectfully prays that this Hon'ble Tribunal acknowledges the finding of the Joint Committee constituted by order dated 19.04.2024 by this Hon'ble Tribunal and discharge Respondent No. 6 from the present proceedings.

I identified the Deponent who has signed in my presence

Seal of Oath Commissioner
O.L. No. 24/2024
RAJ KUMAR RAVI
App. by Delhi High Court
Period 31.03.2024
To 30/04/2025
Patiala House Courts, New Delhi-110001

DEPONENT

VERIFICATION: -

Verified at New Delhi on this 03 APR 2025 day of April 2025, that the contents of this affidavit are true and correct to the best of my knowledge and belief and based on information received and believed to be true.

DEPONENT

SWORN THAT THE DEPONENT
Shri/Smt./Km.....
S/o, W/o, D/o, Sh.....
R/o.....
Identified by.....
has solemnly affirmed before me on.....
that the contents of this.....which have been read over & explained to him/her are true & correct to his/her knowledge.

Oath Commissioner, Delhi

03 APR 2025

Seal of Oath Commissioner
To 30/04/2025
Patiala House Courts, New Delhi-110001

ANNEXURE R-1

भारतीय गैर न्यायिक

बीस रुपये Rs.20

रु.20 TWENTY RUPEES

INDIA NON JUDICIAL

हिमाचल प्रदेश HIMACHAL PRADESH 06AA 008203

किसम वसीका ईकरारनांमा बाबत खनन बारा। किता पेज–3

यह ईकरारनामा आज दिनाकः– 10.10.2022 को आज मुकाम नालागढ , जिला सोलन हि0प्र0 में निम्नलिखित पक्षों के मध्य तय हुआः–

मनकि दवारका दास पुत्र व **श्रीमति तृप्ता देवी** पुत्री व **श्रीमति अमरो देवी** विध्वा श्री भंगी राम पुत्र श्री आत्मा साकिनान मौजा खोल, हदबस्त न. 186, तहसील बद्दी जिला सोलन हि0प्र0। ——प्रथम पक्ष/ईकरार कुन्निदागण।

व

गुरदयाल सिंह पुत्र छज्जू राम निवासी गांव कल्याणपुर, तहसील बद्दी जिला सोलन हि0प्र0 (आधार कार्ड न. 9950 2898 5028) ——— द्वितीय पक्ष/ ईकार गरिन्दा।

जो कि दोनो पक्षों के मध्य ईकरारनामा हुआ है जिसकी शर्तें निम्न प्रकार हैः–

1. यह कि प्रथम पक्ष अराजी मुन्द्रजा खेवट व खतौनी नम्बंरः– 164/164 नम्बरान खसराः– 469/05—07, किताट 1 रकबा तादादी 05 बीघा 07 बिस्वे अराजी मुन्द्रजा जमाबन्दी साल 2015—2016, वाका मौजा खोल, हदबस्त नम्बंरः–186, तहसील बददी जिला सोलन, हि0प्र0 में बहिस्सा बराबर के मालिकान व काबिजान दर्ज कागजात माल है। तथा प्रथम पक्ष का रकबा हजा हर प्रकार से भार मुक्त है तथा किसी भी सरकारी व गैर सरकारी कर्जा की कफालत में नहीं है ना ही किसी के पास गिरबी है।

दवारका दास तृप्ता देवी

दवारका दास तृप्ता देवी

ATTESTED

Notary public
Nalagarh Distt. Solan (H.P.)

TRUE COPY

(7)

2. यह कि प्रथम पक्ष ने बखुशी व बरजामन्दी खुद बकायमी होश व हवास खुद स्वेच्छा से उक्त अराजी रकवा 05 बीघा 07 बिस्वे अराजी को मुबलिगः– 1,70,000/– (एक लाख सत्तर रूपये) को खनन के लिए द्वितीय पक्ष को दे दी है, और पुरी राशी में से मुबलिगः–25,000/– (पच्चीस हजार रूपये) निम्नलिखित ब्यौरा अनुसार वसूल पा लिये है :–

(क):– यह कि मुबलिगः– 25,000/–रूपये नकद रूबरूह गवाहान वसूल पा लिये है।

3:– यह कि मुबलिगः– 1,45,000/–रूपये मे से आधी रकम तब देगा जब उक्त अराजी का 1/2 हिस्सा समतल करे देगा मलवा, मिटटी पत्थर उठा देगा। तथा बाकि बकाया राशी तब देगा, जब द्वितीय पक्ष उपरोक्त खाता में से प्रथम पक्ष के हिस्सा की सालम अराजी में से मलवा, मिटटी, पत्थर पदार्थ उठा लेगा तब देगा। ।

4:– यह कि द्वितीय पक्ष दिनांकः– 09–10–2024 तक उपरोक्त अराजी में से मलवा, मिटटी, पत्थर, पदार्थ, उठाने का पाबन्द रहेगा। तथा इस अरसा में द्वितीय पक्ष मलवा उठाने में असमर्थ हो जाता है तो इस द्वितीय पक्ष द्वारा दी गई उपरोक्त आग्रीम राशी जब्त समझी जावेगी। तथा अरसा बीत जाने के बाद द्वितीय पक्ष व उसके कानूनी वारिसान को उपरोक्त अराजी के उपर कोई हक/हकूक मुतस्वतर न होगा और प्रथम पक्ष बिना खनन की हुई अराजी में फसल की बिजाई कर सकता है तथा द्वितीय पक्ष उपरोक्त अराजी छोडने से पहले प्रथम पक्ष की अराजी को समतल करके देने का पाबन्द रहेगा, यदि द्वितीय पक्ष खनन करने के उपरान्त उक्त अराजी समतल करके प्रथम पक्ष को न देता है तो उस सुरत में प्रथम पक्ष को द्वितीय पक्ष के खिलाफ कानूनी कार्यवाही करके उक्त अराजी समतल करवाने का हक व अधिकार हासिल होगा।

5:– यह कि द्वितीय पक्ष उपरोक्त अराजी को समतल करने हेतू जेःसीःबीः, ट्रैक्टर, डीपट, मजदूरो का प्रयोग कर सकता है, जिसमें प्रथम पक्ष की कोई जिम्मेवारी नहीं होगी, तथा यदि उपरोक्त खनन करते समय किसी भी व्यक्ति, कर्मचारी के साथ कोई अनहोनी दुघर्टना ग्रस्त हो जाती है तो उसमें प्रथम पक्ष व उनके कानूनी वारिसान की कोई जिम्मेवारी नहीं होगी।

6:– यह कि यदि उपरोक्त अराजी के दौरान दोनो पक्षो में से किसी पक्ष को कुछ हो जाता है तो उसकी जगह पर उनके कानूनी वारिसान इस ईकरारनामां के बिनाह पर कानूनी कार्यवाही अमल में ला सकते है।

7:– यह कि यदि द्वितीय पक्ष को मलवा इधर–उधर ले जाने के लिए किसी विभाग से किसी प्रकार की मन्जूरी की आवश्यकता होगी, तथा उसको प्राप्त करने हेतू प्रथम पक्ष के हस्ताक्षर की आवश्यकता होगी तो प्रथम पक्ष बिना किसी रोक टोक, के बेजिज्जक हस्ताक्षर करने के पाबन्द रहेगे। तथा यदि इसी प्रकार द्वितीय पक्ष को खनने करने हेतू किसी विभाग से मन्जूरी की आवश्यकता होगी तो प्रथम पक्ष द्वितीय पक्ष को मन्जूरी दिलवाने के लिए प्रत्येक दस्तावेजो पर हस्ताक्षर करने के पाबन्द रहेगे।

8:– यह कि जब तक द्वितीय पक्ष उपरोक्त तय किये गये अरसा तक खनन करेगा, उस समय की अवधि/दौरान में प्रथम पक्ष उपरोक्त भूमि को बेचने का सौदा, बैयनामां, आडरहननामां, या किसी भी प्रकार का दस्तावेज किसी भी व्यक्ति या सस्था के पक्ष/हक में रजिस्ट्रड नहीं करवायेगा।

देवकी देवी

तृप्ता देवी

देवकी देवी

तृप्ता देवी

ATTESTED

Notary public
Nalagarh Distt. Solan (H.P.)

TRUE COPY

(8)

मजमून इकरारनामा को दोनो पक्ष सुन व समझ कर दरूस्त तसलीम करते हैं, जो कि हमारी इच्छानुसार लिखा गया है। लिहाजा मजमून इकरारनामा लिख दिया ताकि सनद रहे व समय पर काम आवे। आज दिनाक 10.10.2022, मुकाम नालागढ।।

गवाहः–
Mahinder Singh
मोहिन्द्र सिंह पुत्र श्री राम प्रकाश
गांव ब्रहमपुर तह. नंगल जिला रोपड पंजाब

अलबदः–
दवारका दास व श्रीमति तृप्ता देवी
व श्रीमति अमरो देवी –प्रथम पक्ष।

गवाहः–
Bhag Singh
भाग सिंह पुत्र श्री बाबु राम निवासी गांव
जुडी खुर्द, तह. बद्दी जिला सोलन हि0प्र0।

अलबदः–
गुरदयाल सिंह––द्वितीय पक्ष।

Identified by :

Sub-Registrar
Nalagarh, Distt. Solan (H.P.)

HAR Nalagarh Regd. Expiry Govt. Of Him

दवारका दास
तृप्ता देवी

दवारका दास
तृप्ता देवी

ATTESTED
Notary public
Nalagarh Distt. Solan (H.P.)

TRUE COPY

Notary public
Distt. Solan (H.P.)

(9)

भारतीय गैर न्यायिक

बीस रुपये Rs.20

रु.20 TWENTY RUPEES

INDIA

INDIA NON JUDICIAL

हिमाचल प्रदेश HIMACHAL PRADESH 06AA 008205

HARISHARAN DASS BASSI Notary Govt. of Himachal Pradesh Nalagarh Sub-Div Regd. No. 291 Expiry Date 11 Nov 2024

किसम वसीका ईकरारनांमा बाबत खनन बारा। किता पेज–3

यह ईकरारनामा आज दिनाकः– 10.10.2022 दिन सोमवार को आज मुकाम नालागढ , जिला सोलन हि0प्र0 में निम्नलिखित पक्षों के मध्य तैय हुआः–

मायॉकि 1:– विपिन कुमार व 2:– गुरदीप सिंह पुत्रान श्री भंगी साकिनान मौजा दासो माजरा, डाकघर भूड, तहसील बददी, जिला सोलन, हि0प्र0 ——प्रथम पक्ष/ईकरार कुन्निदागण।

व

गुरदयाल सिंह उमर 42 साल पुत्र श्री छज्जू राम साकिन मौजा कल्याणपुर, तहसील बददी, जिला सोलन, हि0प्र0 (आधार नम्बरः– 9950 2898 5028) —— द्वितीय पक्ष/ ईकार गरिन्दा।

जो कि दोनो पक्षों के मध्य ईकरारनामा हुआ है जिसकी शर्तें निम्म प्रकार हैः–

1. यह कि प्रथम पक्ष अराजी मुन्द्रजा खेवट व खतौनी नम्बंरः– 107मिन/107मिन, नम्बरान खसराः– 466 (01—00), 468(04—03), 464(03—07) किता 3 रकबा तादादी 08 बीघा 10 बिस्वे अराजी मुन्द्रजा जमाबन्दी साल 2015——2016, वाका मौजा खोल, हदबस्त नम्बंरः– 186, तहसील बददी, जिला सोलन, हि0प्र0 में बहिस्सा बराबर के मालिकान व काबिजान दर्ज कागजात माल है, तथा उपरोक्त रकबा हजा टीःसीःपीः के अधीन है। तथा प्रथम पक्ष का रकबा हजा हर प्रकार से भार मुक्त है तथा किसी भी सरकारी व गैर सरकारी कर्जा की कफालत में नहीं है ना ही किसी के पास गिरबी है। तथा उपरोक्त भूमि मौका पर उबड खाबड स्थिती में है।

ATTESTED
Notary public
Nalagarh Distt. Solan (H.P.)

TRUE COPY

10

2. यह कि प्रथम पक्ष ने बखुशी व बरजामन्दी खुद बकायमी होश व हवास खुद स्वेच्छा से उक्त अराजी रकवा 08 बीघे 10 बिस्वे अराजी सालम को मुबलिगः– 2,00,000/– (दो लाख रूपये) को खनन के लिए द्वितीय पक्ष को दे दी है, और पुरी राशी में से मुबलिगः–25,000/– (पच्चीस हजार रूपये) नकद ईकरार कुन्दिा ने ईकरार गरिन्दा से रूबरूह गवाहान वसूल पा लिये है, और उसके बाद की बकाया राशी मुबलिगः– 1,75,000/–रूपये (एक लाख पच्चहतर हजार रूपये) में से 50.000/–रूपये (पच्चास हजार रूपये) द्वितीय पक्ष तब देगा, जब वह 02 बीघे खेत का मलवा, मिटटी पत्थर उठा लेगा, और बाकि की राशी मुबलिगः– 1,25,000/–रूपये (एक लाख पच्चीस रूपये तब देगा, जब द्वितीय पक्ष पुर्ण उपरोक्त लिखित 08 बीघे 10 बिस्वे भूमि को समतल कर देगा, तथा द्वितीय पक्ष उपरोक्त अराजी रकबा को अरसा दिनांकः– 09–10–2024 तक पुरा करने का पाबन्द रहेगा। तथा इस खनन प्रकिया में प्रथम पक्ष किसी भी प्रकार की रूकावट अडंचन पैदा नहीं करेगा, यानि कि कब्जा मौका पर प्रथम पक्ष ने द्वितीय पक्ष को खनन करने के लिए दे दिया है, जैसे–जैसे खनन होकर के भूमि समतल होती जायेगी वैसे–वैसे द्वितीय पक्ष कब्जा प्रथम पक्ष को सर्पुद कर देगा।

3:– यह कि द्वितीय पक्ष दिनांकः– 09–10–2024 (यानि कि आज से अरसा दो साल बाद) तक उपरोक्त अराजी में से मलवा, मिटटी, पत्थर, पदार्थ, उठाने का पाबन्द रहेगा। तथा इस अरसा में द्वितीय पक्ष मलवा उठाने में असमर्थ हो जाता है तो इस द्वितीय पक्ष द्वारा दी गई उपरोक्त आग्रीम राशी जब्त समझी जावेगी। तथा अरसा बीत जाने के बाद द्वितीय पक्ष व उसके कानूनी वारिसान को उपरोक्त अराजी के उपर कोई हक हकूक मुतस्वतर न होगा और प्रथम पक्ष बिना खनन की हुई अराजी में फसल की बिजाई कर सकता है तथा द्वितीय पक्ष उपरोक्त अराजी छोडने से पहले प्रथम पक्ष की अराजी को समतल करके देने का पाबन्द रहेगा, यदि द्वितीय पक्ष खनन करने के उपरान्त उक्त अराजी समतल करके प्रथम पक्ष को न देता है तो उस सुरत में प्रथम पक्ष को द्वितीय पक्ष के खिलाफ कानूनी कार्यवाही करके उक्त अराजी समतल करवाने का हक व अधिकार हासिल होगा।

4:– यह कि द्वितीय पक्ष उपरोक्त अराजी को समतल करने हेतू जेःसीःबीः, ट्रैक्टर, डीपट, मजदूरो का प्रयोग कर सकता है, जिसमें प्रथम पक्ष की कोई जिम्मेवारी नहीं होगी, तथा यदि उपरोक्त खनन करते समय किसी भी व्यक्ति, कर्मचारी के साथ कोई अनहोनी दुघर्टना ग्रस्त हो जाती है तो उसमें प्रथम पक्ष व उनके कानूनी वारिसान की कोई जिम्मेवारी नहीं होगी।

5:– यह कि यदि उपरोक्त अराजी के दौरान दोनो पक्षो में से किसी पक्ष को कुछ हो जाता है तो उसकी जगह पर उनके कानूनी वारिसान इस ईकरारनामां के बिनाह पर कानूनी कार्यवाही अमल में ला सकते है।

6:– यह कि यदि द्वितीय पक्ष को मलवा इधर–उधर ले जाने के लिए किसी विभाग से किसी प्रकार की मन्जूरी की आवश्यकता होगी, तथा उसको प्राप्त करने हेतू प्रथम पक्ष के हस्ताक्षर की आवश्यकता होगी तो प्रथम पक्ष बिना किसी रोक टोक, के बेजिज्जक हस्ताक्षर करने के पाबन्द रहेगे। तथा यदि इसी प्रकार द्वितीय पक्ष को खनने करने हेतू किसी विभाग से मन्जूरी की आवश्यकता होगी तो प्रथम पक्ष द्वितीय पक्ष को मन्जूरी दिलवाने के लिए प्रत्येक दस्तावेजो पर हस्ताक्षर करने के पाबन्द रहेगे।

ATTESTED
Notary public
Nalagarh Distt. Solan (H.P.)

TRUE COPY

(11)

7.– यह कि जब तक द्वितीय पक्ष उपरोक्त तय किये गये अरसा तक खनन करेगा, उस समय की अवधि/दौरान में प्रथम पक्ष उपरोक्त भूमि को बेचने का सौदा, बैयनामां, आडरहननामां, या किसी भी प्रकार का दस्तावेज किसी भी व्यक्ति या सस्था, बैंक के पक्ष/हक में रजिस्ट्रड नहीं करवायेगा।

मजमून इकरारनामा को दोनो पक्ष सुन व समझ कर दरूस्त तसलीम करते हैं, जो कि हमारी इच्छानुसार लिखा गया है। लिहाजा मजमून इकरारनामा लिख दिया ताकि सनद रहे व समय पर काम आवे। आज दिनाक 10.10.2022, मुकाम नालागढ।।

गवाहः– Mohinder Singh
मोहिन्द्र सिह पुत्र श्री राम प्रकाश निवासी गांव
ब्रहमपुर, तहसील नगल जिला रोपड पजांब।

अलबदः–
1:– विपिन कुमार व 2:– गुरदीप सिंह
–प्रथम पक्ष/ईकरार कुन्निदा।

Bhagsingh
2..भाग सिंह पुत्र श्री बाबु राम निवासी गांव
जुडी खुर्द, तहसील बददी, जिला सोलन, हि0प्र0।

अलबदः–
गुरदयाल सिंह ——द्वितीय पक्ष/ईकरार गरिन्दा।

Identified by :-
Solagar
नम्बरदार सौदागर सिंह
मौजा: राडियाली, तह० नालागढ
जिला सोलन (हि.प्र.)

ATTESTED
Notary public
Nalagarh Distt. Solan (H.P.)

G Singh
TRUE COPY

(12)

No.Udyog –Bhu(Khani-4)Laghu-103-2022
Government of Himachal Pradesh,
Department of Industries,
"Geological Wing"
-*-*-*-
Dated, Shimla-171009, the 2023.

ANNEXURE R-2

Order

Whereas, Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. has requested to accord the permission to sell the raw material generated during the plot development for construction of leveling of land over Khasra No. 466, 468 and 469 measuring 13-17 bighas, falling in mauza Khol, Tehsil Baddi, Distt. Solan H.P

Whereas, the proposal was sent to Mining Officer, Solan to conduct the joint inspection to verify genuineness of activities and quantification of the material generated during the above said activity through the Joint Inspection Committee as per the provisions contained in the Rule-33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The said Committee physically verified/assessed the stock to the tune of 49992 M.T (Sand 29995 M.T & Soil 19997 M.T) of useable minor mineral i.e sand and soil which was stacked at the site.

Hence, on the basis of recommendations of the Joint Inspection Committee, you are hereby authorized to issue permission to sell the useable minor mineral i.e sand and soil and the excavated mineral which has been stacked on the site calculated by the Assistant Engineer, HPPWD to the tune of 49992 M.T (Sand 29995 M.T & Soil 19997 M.T) for a period of 3 months or till the material is exhausted, whichever is earlier in favour of Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. under Rule-33 of the ibid rule, subject to the following conditions:-

1. You shall ensure that prior to issuance of permission against this order all statutory requirements/clearance/NOC, if any required from the concerned departments/agencies w.r.t. the above project activities are complied/obtained by the project proponent.

2. The permission holder shall use the above mentioned material which is stacked at site.

TRUE COPY
G Singh

Scanned with CamScanner

(13)

3. That transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.

4. That the permission holder should not be allowed to sell the raw material outside the State.

5. The above permission shall not construed to be license to carry out mining activity in contravention to all prevailing Rule/regulation and is being issued only to dispose of already stacked mineral under Rule-33.

6. That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.

7. In case the permission holder is found indulged in illegal mining activities, the said permission may be suspended immediately followed by initiating legal action against permission holder as per existing provision.

The Mining Officer,
Solan, Distt. Solan, H.P.

Director of Industries,
Himachal Pradesh.

9903

Endst:No.Udyog-Bhu(Khani-4) Laghu-103-2022 dated 13-01-2023.

Copy to the following for information & necessary action:-

1. The Tehsildar, Baddi, Distt. Solan, H.P. w.r.t. joint inspection report dated 27.12.2022.
2. The Assistant Engineer, H.P.P.W.D, Sub-Division, Solan, Tehsil Baddi, Distt. Solan, H.P. w.r.t. Joint inspection report dated 27.12.2022
3. Sh. Gurdayal Singh S/o Sh. Chhaju Ram, Village Kalyanpur P.O. & Tehsil Baddi, Distt. Solan, H.P. for information.
4. Guard file.

Director of Industries,
Himachal Pradesh.

TRUE COPY

G Singh

Scanned with CamScanner

(14)

Udyog/ SLN/ MM/ Land Dev./Gurdayal Singh/2022-1821-1823
O/o the Distt. Mining officer, Solan
Distt. Solan, H.P.

Dated Solan the 14 January, 2023

To

Shri Gurdayal Singh,
S/o Shri Chhaju Ram,
Village Kalyanpur,
P.O. & Tehsil Baddi, District Solan (H.P.)

Subject: - Regarding issuance of permission to lift/ sell the raw material which is generated during the plot development for construction of leveling of land.

Sir,

This is with reference to the order No. Udyog-Bhu(Khani-4) Laghu-103-2022-9903 dated 13.01.2023 from the O/o Geologist (Zone-III), Himachal Pradesh on the subject cited above vide which you are permitted to lift/ sell the minor mineral i.e. sand and soil generated during the plot development for construction of leveling of land comprising over Khasra No. 466, 468 and 469 measuring 13-17 bighas situated in mauza Khol, Tehsil Baddi, District Solan (H.P.).

In this regard you are hereby permitted to lift/ sell 49992 M.T. of minor mineral (Sand 29995 M.T. and Soil 19997 M.T.) generated during construction of leveling of land for the period of three months with the following conditions:-

1. That you will deposit the royalty in advance.
2. That the permission is valid for the period of three months or till the permitted quantity of minor mineral is exhausted whichever is earlier.
3. That transportation of raw material is prohibited between 8.00 PM to 6.00 AM.
4. That you will only lift the material stacked at site and not indulge in any fresh excavation/ illegal mining or illegal procurement of material from any other source.
5. That you will properly maintain the record of lifted material.
6. That at any stage if you are found guilty of misusing the permission the said permission will be withdrawn

(Dinesh Kumar)
Assistant Geologist-cum-
Mining Officer, Solan
District Solan, H.P.

Endst. No. As above Dated

Copy forwarded to:-

1. Geologist (Zone-III), Himachal Pradesh w.r.t. order No. Udyog-Bhu(Khani-4) Laghu-103-2022-9903 dated 13.01.2023 for information please.
2. Mining Inspector, Nalagarh with the directions to visit the site from time to time for checking of record and to ensure that no further extraction could take place.

(Dinesh Kumar)
Assistant Geologist-cum-
Mining Officer, Solan
District Solan, H.P.

TRUE COPY

Scanned with CamScanner

15

ANNEXURE R-3

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Himachal Pradesh

e-Stamp

Certificate No.	:	IN-HP15185254015374W
Certificate Issued Date	:	16-May-2024 03:23 PM
Account Reference	:	CSCACC (GV)/ hpcsceg07/ HP-SLMAN0404/ HP-SL
Unique Doc. Reference	:	SUBIN-HPHPCSCEG07262906624 1245W
Purchased by	:	GURDYAL SINGH
Description of Document	:	Article 4 Affidavit
Property Description		AFFIDAVIT
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	GURDYAL SINGH
Second Party	:	NA
Stamp Duty Paid By	:	GURDYAL SINGH
Stamp Duty Amount(Rs.)	:	20 (Twenty only)

968
16.5.24

G Singh

TRUE COPY

Attested as true copy

Executive Magistrate Baddi
District Solan (H.P.)

G Singh

(16)

E-STAMP-IN-HP15185254015374W

हलफी ब्यान

मनकी गुरदयाल सिंह पुत्र श्री छज्जू राम गॉव कल्याणपुर ,डा० हरिपुर संडोली ,तहसील बद्दी , जिला सोलन , हि० प्र० का रहने वाला हूँ मैं निम्न हलफन ब्यान करता हूँ कि:-

1. यह हलफन ब्यान करता हूँ की मैंने कोई भी बद्दी शीतलपुर रोड लंडेवाल रोड में सडक किनारे कोई भी खनन कार्य नहीं किया है तथा जो भी पत्रकारों ने आरोप लगाये है वह बिक्लुल गलत है |
2. यह हलफन ब्यान करता हूँ की मैंने जो भी खनन कार्य किया है वो मैंने खसरा न०- 466, 468 और 469 टोटल 13.17 बीघा मौजा खोल तहसील बद्दी , जिला सोलन , हि० प्र० सरकार माईनिंग विभाग से परमिशन लेकर हि काम किया है |
3. यह हलफन ब्यान करता हूँ की मैंने माइनिंग विभाग को लगभग 20-22 लाख एडवांस रायल्टी ही भरकर काम किया है |
4. यह हलफन ब्यान करता हूँ की मेरा अभी भी माइनिंग विभाग के पास 2.50 से 3 लाख रुपये रायल्टी एडवांस्ड पैंडिंग पड़ी है | जिसकी आप जानकारी माइनिंग विभाग से ले सकते है | परमिशन होने के बावजूद मेरे को पत्रकार विजय चंदेल व् पत्रकार ओम शर्मा मुझे ब्लैकमेल करते थे और कई बार पैसे की डिमांड करते थे और कई बार पैसे लिए भी | मैं इन्क्वायरी के बाद मानहानि का केस भी करूँगा इनके खिलाफ मेरे बार बार माइडली डिस्टर्बकिया जा रहा है | मैं डिप्रेशन का मरीज हूँ मेरी दवाई PGI चंडीगढ़ से चल रही हूँ |
5. यह हलफन ब्यान करता हूँ की कैंदुवाल में अभी भी खनन चल रहा है और ताजा मामला है बडे बडे पहाड़ खोद दिये गॉव वालों ने शिकायत दी थी जो साथ में सलग्न है | कृपया करके जो अवैध कार्य कर रहे है उन पर कार्यवाही की जाये | जो भी अवैध कार्य हुआ है उसको करते कई महीनों में हुआ है एक दिन में तो हुआ नहीं है इसकी जानकारी माइनिंग व् फारेस्ट विभाग को भी है \कृपया करके माइनिंग विभाग और फारेस्ट विभाग को बुला कर उनसे जानकारी प्राप्त करे और डिटेल लेकर जो अवैध कार्य कर रहा है उस पर सख्त से सख्त कार्यवाही की जाये |

शपथकर्ता

सत्यापन :-

प्रमाणित किया जाता है कि मजमून ब्यान हल्फी सही व् दुरुस्त है , इसका कोई भी भाग गलत नहीं है , और न ही इसमें कुछ छुपाया गया है। लिहाज़ा ब्यान हल्फी लिख दिया है जो कि सनद रहे और समय पड़ने पर काम आवे मिति : 16/05/2024 |

PARVESH KUMAR NAMBARDAR
S/o Sh. Ram Lok
Mouja-Baddi, Sheetalpur,
Teh. Baddi, Distt. Solan (H.P.)

Attested and return

Executive Magistrate
District Solan (H.P.)

शपथकर्ता

TRUE COPY

₹5
NCT OF DELHI COURT FEE
573 DL1[illegible]360L2457L
13-DEC-2024

(17)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 137 / 2024

IN THE MATTER OF:-

VIJAY CHANDEL ... APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH & ORS. ... RESPONDENTS

KNOW ALL to whom these presents shall come that I/~~We~~, Gurdayal Singh, aged about 43 Years, the above named Respondent No. 6, do hereby appoint.

Pankaj Yadav, Adv.
Enrl No. D/613/07
(M) 9818992504,

DVS & PARTNERS
B-13 (LGF), Jangpura Extn.
New Delhi – 110014
Landline : 011-43592504
EMAIL: dvsandpartners@gmail.com

ADVOCATES' WELFARE FUND STAMP ₹25 2029407 BAR COUNCIL OF DELHI DELHI पच्चीस रुपये TWENTYFIVE RUPEES

[herein after called the Advocate/s] to be my/our advocate in the above noted case authorise him:-
To act, appear, and plead in the above –noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellant Court including High Court subject to payment of fees separately for each court by me/us.
To sign, file, verify and present pleadings appeals, cross-objections or petition for executions review revision withdrawal compromise, other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject of payment of fees for each stage.
To file and take back documents to admit and/or deny the documents of opposite party.
To withdrawal or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
To take out execution proceedings.

To deposit, draw and receive moneys, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
To appoint and instruct any other legal practitioner authorising him to exercise the power and authority here conferred upon the Advocates whenever he may think fit to do so and to sign the power of attorney on our behalf.
And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearing and will inform the Advocate for appearance when the case is called.
And I/We undersigned do hereby agree not hold the Advocate or his substitute responsible for the result of the said case. The adjournment cost whenever ordered by the court shall be of the Advocate/s which he shall receive and retain for himself.
And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I/We hereby agree that once the fees is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereinto set my/our hand to these presents the contents of which have been understood by me/us on this.....14th.....day of...February...,2025.
Accepted subject to the terms of fees.

Advocate
D/613/07.

Client

Client
I identify the Signature of the Respondent No. 6

574

Gmail

DVS & PARTNERS Advocates <dvsandpartners@gmail.com>

VIJAY CHANDEL VERSUS STATE OF HIMACHAL PRADESH & OTHERS

18

1 message

DVS & PARTNERS Advocates <dvsandpartners@gmail.com> Thu, Apr 3, 2025 at 4:54 PM
To: Vijay Chandel <vijaychandel29@gmail.com>

Dear Sir,
Please find the attached copy of the 'Counter Affidavit' on behalf of Respondent No. 6 in case titled as "Vijay Chandel Versus State of Himachal Pradesh & Others" in Original Application No. 137 / 2024 is filed, Please accept advance service.

Copy to:-
Vijay Chandel (Applicant)
Nivasi Palpur, Baddi (Himachal Pradesh)
(M) 9816626000
Email: vijaychandel29@gmail.com
--

Best regards

PANKAJ YADAV, ADVOCATE
Counsel for Respondent No. 6.
B-13(LGF), Jangpura Extn.
New Delhi - 110014
(Ph): 011-43592504

please consider the environment before printing this e-mail

CONFIDENTIALITY CAUTION

This communication (including any accompanying documents) is intended only for the use of the addressee(s) and contains information that is PRIVILEGED AND CONFIDENTIAL. Unauthorized reading, dissemination, distribution or copying of this communication is prohibited. If you have received this communication in error, please notify us immediately by telephone 011-43592504 or email at dvsandpartners@gmail.com and promptly destroy the original communication. Thank you for your cooperation. Communicating through email is not secure and capable of interception, corruption and delays and anyone communicating with DVS & Partners by email accepts the risks involved and their consequences.

VIJAY CHANDEL VS STATE OF HIMACHAL PRADESH & OTHERS.pdf
2925K

TRUE COPY